

Amendment to Cantonment Electoral Rules

6372. SHRI MANIK REDDY : Will the Minister of DEFENCE be pleased to state :

(a) whether the Electoral Rules applicable in Cantonment Board areas in the country are outdated and outmoded since they were framed during the British rule in India;

(b) if so, whether Government propose to bring these rules at par with the latest Election Rules as applicable to Municipal Corporations, State Assemblies/Lok Sabha; and

(c) when the Cantonment Electoral Rules are proposed to be amended accordingly ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) to (c). No, Sir. Cantonment Electoral Rules have been periodically amended to the changing requirements and the democratic aspirations of the Electorate. Consequently, there is no need at present to substantially alter or modify the existing Cantonment Electoral Rules.

Pollution Control for the Fertilizer Industry

6373. SHRI SANAT KUMAR MANDAL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether any study had been conducted on pollution control (both air and water) for the Fertilizer Industry;

(b) if so, the outcome thereof;

(c) the detailed requirements laid down for compliance with MINAS (Minimum National Standards) by the following Fertilizers Plants; (i) Zuari Agro Chemicals; (ii) National Fertilizer; (iii) Hindustan Fertilizer and (iv) Rashtriya Chemicals and Fertilizers; and

(d) the element of foreign technology and import, if any, involved in the fulfilment of the prescribed norms ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) Detailed information on the various process technologies, nature and extent of polluting emissions and effluent, and also the status of pollution control measures in the fertilizer industry of different types (in nitrogenous, phosphatic and complex) has been collected through this study.

(c) For compliance of MINAS, the fertilizer plants are required to instal in-plant control measures and waste treatment facilities to ensure that the effluents and emissions are within the prescribed limits.

(d) Foreign technology and import are involved in adoption of advanced process technologies and techniques for treatment of noxious wastes.

Definition of Drug Intermediate

6374. SHRI S.L. MURMU : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether National Drugs and Pharmaceuticals Development Council had recommended for evolving a definition of 'Drug Intermediate';

(b) if so, the effect on the Drug industry in the absence of such a definition; and

(c) the extent to which prices of medicines are costlier to the masses as a result of the same ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) No, Sir.

(b) and (c). Do not arise.

Construction of Head Post Office building at Balurghat in West Bengal

6375. SHRI PALAS BARMAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal to construct the building of Head Post Office at Balurghat in West Bengal;

(b) if so, when it will be completed; and

(c) for how long the present system of work scattering of the same post office in different corners of the town, will continue by paying house rent ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) It is expected to be completed by the end of 1987.

(c) Till the completion of construction of this departmental building.

**Marketing of Drugs by Generic name
in preference to Brand Names**

6376. DR. PHULRENU GUHA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government have taken steps to promote marketing of drugs by generic names in preference to brand names and to ensure transfer of advantage of exemption from customs/excise duty on drugs to the consumers;

(b) if so, the details thereof;

(c) the success achieved in the matter so far; and

(d) the steps proposed to be taken ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) to (d). Based on 1978 Drug Policy, Ministry of Health and Family Welfare issued a notification under the the Drugs and Cosmetics Act so as to prohibit the use of brand names in the first instance of formulations based on :

(i) Analgin, Aspirin, Chlorpromazine, Ferrous Sulphate and Piperazine and its salts.

(ii) New Single ingredient drugs.

One manufacturer producing formulations under the brand names filed writ petition in the Delhi High Court. The Delhi High Court set aside the notifications. Government have filed a Special Leave Petition in the Supreme Court against this judgement in the Delhi High Court and the same has been admitted.

In the meanwhile formulations sold under generic names continued to enjoy exemption from excise duty. Formulations sold under generic names become available to the consumers at cheap prices.

E.P.I. Projects in foreign countries

6377. SHRI ANADI CHARAN DAS : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the projects undertaken by Engineering Projects (India) Ltd., in foreign countries;

(b) Indian manpower engaged in each project;

(c) whether reservation policy for appointment of SC and ST is implemented by the Corporation or not; and

(d) the number of SC and ST labourers sent abroad ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Statement containing a list of Projects undertaken by Engineering Projects (India) Ltd. in foreign countries is annexed.

(b) India manpower stationed abroad as on 1.1.85 is as under :

| | <i>Kuwait</i> | <i>Iraq</i> |
|---------|---------------|-------------|
| Workers | 55 | 657 |
| Staff | 10 | 53 |

(c) Yes, Sir.

(d) 93.